

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI



C. P. NO. (IB)-44(ND)/2017
CA. NO.

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE COMPANY: M/s. Nnowfloats Technologies Pvt. Ltd. and M/s. Getit Stores Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016

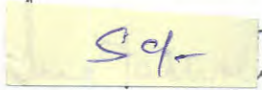
<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	APOORVA BHUMESH	(Adv. for OA Creditor)		
2.	MADHAVI KHARE	(Adv for OP. Creditor)		
3.	CHEYANA KANDPAL	Company Prosecutor	for OL, Delhi	Chetana

ORDER

Ms. Chetana Kandpal, Company Prosecutor has informed that the Provisional Liquidator has already been appointed by the Hon'ble High Court of Delhi in the winding up proceedings of the Respondent Company.

Ld. Counsel for the petitioner submits that IBC, being a code unto itself, as well as the fact that the company has not finally been wound up, will not come in his way for seeking the relief in the present petition.

To come up for further consideration on 11.04.2017.


(Ina Malhotra)
Member .Judicial